

### OPIMUM

292. **Shri M. Islamuddin:** Will the Minister of Finance be pleased to state:

(a) the amount of revenue received from opium cultivation in India in 1949-50, 1950-51 and 1951-52;

(b) the quantity produced and consumed in India in each of these years;

(c) the quantity exported to foreign countries (country-wise) in each of the aforesaid years; and

(d) the amount of export duty realised in each of these years?

**The Minister of State for Finance (Shri Tyagi):** (a) No revenue, except as profits on exports of opium to foreign countries, is derived by the Government of India. The Central Government does not share in the revenue realised from opium by State Governments to whom supplies are made by the Central Government on a "no profit—no loss" basis.

Profits made on the exports to foreign countries are as follows:

| Opium year | Rupees                     |
|------------|----------------------------|
| 1949-50    | 41,62,481                  |
| 1950-51    | 92,21,063                  |
| 1951-52    | Figures not yet available. |

(b) The quantities produced and consumed in India are as follows:

| Opium year | Quantity produced<br>Mds.  | Quantity consumed<br>Mds. |
|------------|----------------------------|---------------------------|
| 1949-50    | 11,962                     | 3,938                     |
| 1950-51    | 14,389                     | 3,564                     |
| 1951-52    | Figures not yet available. |                           |

(c) A statement showing the required information is placed on the Table of the House. [See Appendix VI, annexure No. 47].

(d) There is no export duty on opium.

### TEMPORARY SERVICE RULES

293. **Shrimati Renu Chakravartty:** Will the Minister of Defence be pleased to state:

(a) whether Temporary Service Rules can be applied against a person who has been put on the nominal rolls of quasi-permanent staff; and

(b) what is the number of persons who have been discharged by application of Rule 5 of Civilians in Temporary Service Rules 1949?

**The Minister of Defence (Shri Gopalaswami):** (a) Yes.

(b) 13.

### ELECTION TRIBUNALS

294. **Shri C. N. P. Sinha:** Will the Minister of Law be pleased to state:

(a) the number of persons State-wise, disqualified in recent general elections, and the seats declared vacant as a result thereof; and

(b) the number of tribunals appointed for the disposal of cases of appeals State-wise?

**The Minister of Law and Minority Affairs (Shri Biswas):** (a) the number of persons disqualified State-wise upto the 20th June, 1952, is as follows:

| Name of the State           | Total No. of<br>Persons<br>disqualified |
|-----------------------------|---|
| Assam . . . . .             | 31                                      |
| Bihar . . . . .             | 491                                     |
| Bombay . . . . .            | 411                                     |
| Madhya Pradesh . . . . .    | 993                                     |
| Madras . . . . .            | 308                                     |
| Orissa . . . . .            | 197                                     |
| Punjab . . . . .            | 149                                     |
| Uttar Pradesh . . . . .     | 128                                     |
| West Bengal . . . . .       | 187                                     |
| Hyderabad . . . . .         | 112                                     |
| Madhya Bharat . . . . .     | 240                                     |
| Mysore . . . . .            | 169                                     |
| PEPSU . . . . .             | 131                                     |
| Rajasthan . . . . .         | 95                                      |
| Saurashtra . . . . .        | 96                                      |
| Travancore-Cochin . . . . . | 231                                     |
| Ajmer . . . . .             | 70                                      |
| Bhopal . . . . .            | 43                                      |
| Bilaspur . . . . .          | 1                                       |
| Coorg . . . . .             | 8                                       |
| Delhi . . . . .             | 285                                     |
| Himachal Pradesh . . . . .  | 57                                      |
| Kutch . . . . .             | 19                                      |
| Manipur . . . . .           | 31                                      |
| Tripura . . . . .           | 68                                      |
| Vindhya Pradesh . . . . .   | 140                                     |

No seat was declared vacant till the 20th June, 1952.

(b) this part of the question is not clear. Presumably the information required is in respect of the tribunals appointed by the Election Commission for the disposal of election petitions; if so the number of tribunals appointed, State-wise upto the 18th May, 1952 is as follows:

| Name of the State           | No. of Election Tribunals appointed | No. of Election Petitions referred for trial |
|-----------------------------|-------------------------------------|--|
| Assam . . . . .             | 4                                   | 5  |
| Bihar . . . . .             | ..                                  | ..   |
| Bombay . . . . .            | 8                                   | 9  |
| Madhya Pradesh . . . . .    | 1                                   | 1  |
| Madras . . . . .            | 7                                   | 7  |
| Orissa . . . . .            | 1                                   | 1  |
| Punjab . . . . .            | 10                                  | 10   |
| Uttar Pradesh . . . . .     | ..                                  | ..   |
| West Bengal . . . . .       | 1                                   | 1  |
| Hyderabad . . . . .         | ..                                  | ..   |
| Madhya Bharat . . . . .     | 2                                   | 2  |
| Mysore . . . . .            | ..                                  | ..   |
| PEPSU . . . . .             | 2                                   | 3  |
| Rajasthan . . . . .         | ..                                  | ..   |
| Saurashtra . . . . .        | 2                                   | 2  |
| Travancore-Cochin . . . . . | 2                                   | 2  |
| Ajmer . . . . .             | ..                                  | ..   |
| Bhopal . . . . .            | ..                                  | ..   |
| Bilaspur . . . . .          | 1                                   | 1  |
| Coorg . . . . .             | ..                                  | ..   |
| Delhi . . . . .             | 3                                   | 3  |
| Himachal Pradesh . . . . .  | 4                                   | 4  |
| Kutch . . . . .             | ..                                  | ..   |
| Manipur . . . . .           | ..                                  | ..   |
| Tripura . . . . .           | ..                                  | ..   |
| Vindhya Pradesh . . . . .   | ..                                  | ..   |

#### DEFENCE SERVICES PUBLICITY ACTIVITIES

295. Shri C. N. P. Sinha: (a) Will the Minister of Defence be pleased to state the amount spent on publicity activities of Defence Services in 1950, 1951 and the proposed expenditure in 1952?

(b) How much amount is being spent on Army, Navy and Air Force activities separately?

(c) Is there any scope for economy?

The Minister of Defence (Shri Gopalaswami): (a)—

|                    |              |
|--------------------|--------------|
| 1950-51            | Rs. 6,85,000 |
| 1951-52            | Rs. 6,82,000 |
| 1952-53 (Estimate) | Rs. 6,91,000 |

(b) As this expenditure is incurred by an Inter-Services Organisation, it is not possible to give separate figures for the three Services.

(c) I am not yet in a position to give any positive answer to this question.

#### INCOME-TAX

296. Shri C. N. P. Sinha: Will the Minister of Finance be pleased to state the Income-Tax collected in Part 'B' States in 1950-51 and 1951-52 State-wise?

The Minister of Finance (Shri C. D. Deshmukh): (a) A statement giving the required information is laid on the Table of the House. [See Appendix VI, annexure No. 48].

#### HER MAJESTY THE QUEEN'S VISIT TO AUSTRALIA

297. Shri Gopala Rao: Will the Minister of Defence be pleased to state how much expenditure was incurred on preparations for providing escort by our Navyship on the proposed visit (later on cancelled) of Princess Elizabeth (now H.M. the Queen) to Australia.

The Minister of Defence (Shri Gopalaswami): No extra expenditure was incurred on preparations for providing escort by our Naval ships on the proposed visit of H.M. the Queen to Australia.

#### IRON AND STEEL PRODUCTION

298. Shri M. L. Dwivedi: Will the Minister of Finance be pleased to state:

(a) the amount of loan sought by India from the World Bank for the expansion of iron and steel production in India;

(b) whether Government have formulated any specific plan in this connection;

(c) whether the loan, if granted, is to be advanced to the steel producing